

Degree or other professional qualifications to practice LAW/Income-tax/Sales Tax on a retainer basis or even otherwise within two years of retirement without taking permission of the Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): No specific orders have been issued by the Government permitting a retired Class I officer who does not possess a Law Degree or other professional qualification to practice Law/Income Tax/Sales Tax on a retainer basis or even otherwise within two years of retirement without taking permission of the Government According to rule 10 of the Central Civil Services (Pension) Rules 1972 setting up practice, either independently or as a partner of a firm by a retired Class I Officer who has no professional qualification would amount to commercial employment requiring prior permission of Government within two years of retirement if the matters in respect of which the practice is to be set up, or is carried on are relatable to his official knowledge or experience or involves liaison/contact work with the offices or officers of the Government It follows therefore that if the matters in respect of which the practice is to be set up or is carried on are not relatable to his official knowledge or experience or do—not involve liaison/contact work with the offices or officers of the Government no permission is necessary A copy of rule 10 and 11 of the Central Civil Services (Pension) Rules 1972 is laid on the Table of the House [Placed in Library See No LT-9686/75]

ध्य प्रदेश में टेलीफोन कनेक्शनों के लिये प्रावेदन-पत्र

9806 अ गंगा चरण बीशित - क्या संसार पत्नी यह बताने की कृपा करेंगे कि

(क) अप्रैल, 1973 के बाद मध्य प्रदेश में नये टेलीफोन कनेक्शनों के लिये कितने प्रावेदन-पत्र प्राप्त हुये हैं, और

(ख) नये टेलीफोन कनेक्शनों की मांग पूर्ण रूपेण कब तक पूरी कर दी जायेगी ?

संसार मन्त्री (डा० शंकर प्रयाल शर्मा)

(क) 6968।

(ख) अधिक से अधिक बकाया मांगों को यथा सम्भव शीघ्र पूरा करने के लिये उपलब्ध मीमित साधनों के अन्तर्गत टेलीफोन प्रणालियों का विस्तार करने के प्रयत्न किये जा रहे हैं। धारणा है कि मध्य प्रदेश के अधिकतर एक्सचेंजों में नये टेलीफोन कनेक्शनों की मौजूदा बालू मांग बालू पंचवर्षीय योजना के दान्त पूरी कर दी जायेगी।

मध्य प्रदेश में कोयले की कमी के कारण कारखानों का बन्द होना

9007 श्री गंगा चरण बीशित : क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि

(क) क्या मध्य प्रदेश में कोयले के अत्यधिक कमी है जिसके परिणामस्वरूप बड़ा अधिकतर कारखाने बन्द हो गये हैं, और

(ख) यदि हाँ, तो मध्य प्रदेश को कोयले की सप्लाई में सुधार करने के लिए क्या कार्यवाही की जा रही है ?

ऊर्जा मन्त्रालय में उपमन्त्री (प्रो० सिद्धेश्वर प्रसाद) (क) जी नहीं।

(ख) प्रश्न नहीं उठता।

Development of Botanical Garden in Madhya Pradesh

9008 SHRI G C DIXIT Will the Minister of PLANNING be pleased to state,

(a) whether the Government of Madhya Pradesh has submitted a sch-

mas to the Centre for developing a botanical garden;

(b) if so, the outline thereof; and

(c) the action taken so far thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI VIDYA CHARAN SHUKLA): (a) to (c): Information is being collected and will be laid on the Table of the House.

Charge against Mr. Jan Drobot, Vice-President of Westinghouse Trading Corporation (Asia), Ltd.

9009. SHRI SHANKER RAO SAVANT: Will the PRIME MINISTER be pleased to state:

(a) whether Mr. Jan Drobot, Vice-President of the American-owned Westinghouse Trading Corporation (Asia) Limited has jumped bail;

(b) if so, the facts about it and the charges against him;

(c) the amount of bail, the names of his sureties and their connections with the Westinghouse Trading Corporation; and

(d) the steps being taken to bring him back to India?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): (a) Yes, Sir.

(b) A statement is annexed.

(c) The amount of the bail is Rs. 50,000 with two sureties of Rs. 25,000 each. The names of the persons who stood surety are Shri V. Srinivasan and Mrs. M. Harris. They are employees of M/s. Westing House Trading Company (Asia) Limited.

786 L.S.—6.

(d) Action is being taken for the forfeiture of the surety amounts. The Enforcement Directorate, which is the concerned agency, will consider taking such other legal steps, under the relevant laws, as may be practicable.

Mr. Jan Drobot was arrested on the 3rd August, 1974 by the Directorate of Enforcement and produced before the Additional Chief Metropolitan Magistrate, New Delhi. The Magistrate ordered his release on furnishing a personal bond of Rs. 50,000 and two sureties of Rs. 25,000 each. On his failure to furnish the sureties he was remanded to judicial custody in Tihar Jail and produced again before the Magistrate on the 5th August, 1974.

2. The Directorate of Enforcement requested the court to (i) increase the bail amount, (ii) keep in court's custody the passport of Mr. Jan Drobot till the disposal of the case, (iii) direct him not to leave the jurisdiction of court without its permission, (iv) direct him to furnish his local address and also changes in address from time to time and (v) make himself available when required by the Enforcement Directorate and the Income-tax authorities. Mr. Drobot agreed to surrender his passport and the documents and also to abide by the other conditions. Thereupon, the court released him on bail on furnishing a personal bond of Rs. 50,000 and two sureties of Rs. 25,000 each and ordered him to seek prior permission of the Court before leaving its jurisdiction.

3. Before the case against Mr. Drobot, which had been partly heard, could be adjudicated and the adjudication orders could be passed, he left the country without any permission of the court and while he was still on bail.

4. Eight show cause notices have been issued in regard to this case, five to Shri Drobot, two to Shri Drobot and Westing House Trading Company (Asia) Limited, and one to the company. In these show cause notices Shri Drobot has been charged with violation of Section 4(1), 4(2), 5(1)